are based on allopathic system of medicine. A Committee to examine the feasibility of integration of AYUSH into the Armed Forces had recommended introduction of non-pharmacological AYUSH based 'Lifestyle Centres' at Army Hospital (R&R) Delhi Cantt and Air Force Hospital, Hindon on trial basis with manpower and other assistance from Ministry of AYUSH. There is no proposal to introduce medical facility under Ayurvedic and Unani system of medicine at Army Hospitals located in Himachal Pradesh.

Opening of Sainik Schools for girl students

496. SHRIMATI WANSUK SYIEM: SHRI RIPUN BORA:

Will the Minister of DEFENCE be pleased to state:

- (a) whether Sainik Schools established as preparatory schools for entry into National Defence Academy and Indian Naval Academy, in a welcome break from being guarded as a male bastion, has now opened its doors to girl students from the on-going academic session 2018-19;
- (b) whether the Sainik School at Chingchip in Mizoram admitted the first batch of six girls among sixty cadets handpicked after a rigorous selection process;
- (c) whether the Defence establishment would consider similar admissions for girl students in rest of the Sainik Schools across the country; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) Yes, Sir.

- (b) Yes, Sir.
- (c) and (d) Girls students have been admitted in Sainik School, Chhingchhip, Mizoram from the academic session 2018-19 on Pilot Project basis. Regarding the admission of girl students in respect of the Sainik Schools across the Country will be decided after the reviewing of the outcome of the Pilot Project.

Welfare and rehabilitation schemes for ex-servicemen

†497. SHRI NARAYAN RANE: Will the Minister of DEFENCE be pleased to state:

(a) the details of welfare and rehabilitation schemes formulated for ex-servicemen by Government through various agencies and the financial assistance provided in this regard;

[†] Original notice of the question was received in Hindi.

- (b) the year-wise details of the total amount distributed to ex-servicemen and the number of beneficiaries under Raksha Mantri's Discretionary Fund (RMDF) during the last three years;
- (c) the main activities of Kendriya Sainik Board and how it is beneficial for ex-servicemen and their families, and the details thereof; and
- (d) the details of efforts made towards making grievance redressal system active and fast for redressal of grievances of ex-servicemen?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. SUBHASH RAMRAO BHAMRE): (a) The details of the welfare and rehabilitation schemes and financial assistance being provided to ex-servicemen are given in the Statement (See below).

(b) ₹ 202.07 crore have been disbursed to 113262 beneficiaries during the last three years as indicated below:-

Year	Amount (in crore)	Beneficiaries
2015-16	77.05	46,383
2016-17	67.21	37,572
2017-18	57.81	29,307

- (c) Kendriya Sainik Board is the Apex Body of Government of India responsible for laying down policies/guidelines for the welfare, rehabilitation and resettlement of ex-servicemen/dependents in the country. These policies/programmes are implemented for the benefit of ex-servicemen and their families.
- (d) The following efforts/arrangements are made for expeditious redressal of grievances of ex-servicemen:-
 - (i) CPGRAMS:- Online Centralized Public Grievance Redress and Monitoring System is maintained by Department of Administrative Reforms and Public Grievances for effective and timely resolution of public grievance. Joint Secretary (ESW) is the nodal officer for Department of Ex. Servicemen Welfare. Joint Secretary (ESW) reviews the status on monthly basis.
 - (ii) Controller General of Defence Accounts (CGDA):- Public grievances redressal mechanism for ex-servicemen has already been functioning in the CGDA and are being closely monitored at various level. The grievances are also processed through online Centralized Public Grievance

Redressal and Monitoring System (CPGRAMS) and disposed of as per prescribed time line. A dedicated call centre in PCDA(P), Allahabad has also been established with Toll free number 1800-180-5325 where an ex-serviceman can get the queries resolved through phone calls.

Unstarred Ouestions

- (iii) Army Headquarters(AG/PS-5):- The redressal of public grievances system for ex-servicemen have been strengthened with setting up of dedicated Directorate in the IHQ of Ministry of Defence (Army) called Directorate of Indian Army Veterans(Army). Apart from this, time bound redressal of grievances has also made through the CPGRAMS, which is web-based programme hosted in pg-portal Department of Administrative Reforms and Public Grievances (DARPG). The grievances redressal is accorded priority and efforts made to redress any grievance within stipulated 60 days of lodging the grievances.
- (iv) Naval Hq/DPA:- The redressal of Public Grievances System for exservicemen have been strengthened with setting up of dedicated Directorate in the IHQ of Ministry of Defence (Navy) called "Directorate of Ex-Servicemen Affairs". Similarly, a dedicated unit called "Naval Pension Office" at Mumbai has also been set-up by the Navy to resolve the grievances of Naval Pensioner's/family Pensioners. Grievances received through letters/telephone by Navy are addressed by these organizations. Apart from time-bound redressal of grievances through above mechanism, the same are also resolved by Navy through CPGRAMS, an online web-enabled system over NICNET developed by NIC in association with the DARPG to provide speedy redressal and effective monitoring of grievances of citizens by ministries and departments of Government of India. The redressal of grievances through CPGRAMS is accorded highest priority and efforts are made to redress any grievance within stipulated 60 days from the date of lodging the grievance.
- (v) Air Hqrs/DAV: A dedicated Air Veterans Cell is functioning for the Air Force Veterans to redress the grievances of ex-servicemen and every effort is in place to ensure early redressal of queries, if any, with respect to Air Veterans.
- (vi) Department of Ex-Servicemen Welfare:- There is specific cell in Department of Ex-Servicemen Welfare (DESW) for handling grievances relating to pension. The grievances received electronically through CPGRAMS are disposed off electronically and the remaining grievances are disposed off

manually. Grievances relate to pension fixation, disbursal, rehabilitation, re-employment, financial assistance, grant of benefits to ESM/families by the State Governments such as land/houses/flats, compensation, exgratia, criminal complaints etc. The grievances are forwarded by the Pension Grievance Cell and other sections in the DESW to the respective Government agencies/units in the Armed Forces, Controller General of Defence Accounts (CGDA) etc. for necessary action and disposal.

- (vii) All the three attached offices under the administrative control of DESW namely, Kendriya Sainik Board Sectt., Directorate General of Resettlement and Central Organization, ECHS have their own grievance redressal mechanism in place.
- (viii) ECHS toll-free Helpline has been made available to all ECHS members at 1800-114-115 for resolving queries on Membership, Treatment and Enrolment.
- (ix) A dedicated toll free helpline 1800 11 5250 is functional in Kendriya Sainik Board Secretariat for redressal of ESM grievances and answering their queries.
- (x) References/communications from MP/VIP, NHRC, DARPG, RTI cases as well as grievances/petitions having specific directions of higher authorise are followed up and monitored till final disposal.

Statement

Details of the welfare and rehabilitation schemes and financial assistance being provided to ex-servicemen

1. Raksha Mantri Ex-Servicemen Welfare Fund (RMEWF)

Sl.No.	Grants	Amount (in ₹)
1.	Penury Grant (65 Yrs) (Applicable to Non-Pensioners upto Hav. Rank)	4,000/-pm (w.e.f. 01.04.2017)
2.	Education Grant	1,000/-pm
	(Applicable to wards of Pensioners/Non-Pensioners upto Hav. Rank)	
	(i) Boys/Girls upto Grdn	
	(ii) Widows PG	

Sl.No.	Grants	Amount (in ₹)
3.	Officer Cadet Grant (for Cadets of NDA only) (Applicable to wards of Pensioner/Non-Pen. upto Hav. Rank)	1,000/-pm
4.	Disabled Children Grant (Applicable to 100% disabled wards of Pensioner/ Non-Pen. upto Hav. Rank)	1,000/-pm
5.	House Repair Grant (Applicable to Pensioner/Non-Pen. upto Hav. Rank for repairs of own house damaged in Natural Calamity. Gazette Notification from State Government required.) However, following categories may avail of the benefit even in case house damaged otherwise. • 100% Disabled ESM • Orphan Daughter (of all ranks)	20,000/-
6.	Daughter's Marriage Grant (2 Daughters) (Applicable to daughters of Pensioner/Non-Pen. upto Hav. Rank) Widow Re-Marriage Grant (Applicable to widow of Pensioner/Non-Pen. upto Hav. Rank)	50,000/- (w.e.f. 01.4.2016)
7.	Funeral Grant (Applicable to widow of Pensioner/Non-Pen. upto Hav. Rank)	5,000/-
8.	Medical Grant (Applicable to Non-Pensioner upto Hav. Rank and his dependent) Medical Grant Applicable to Pensioner/Non-Pensioner upto Hav. Rank (Non ECHS members only)	30,000/- (Max)
9.	Orphan Grant (Applicable to orphans of Pensioner/Non-Pen. All Ranks) • Daughters of ex-servicemen till she is married • One son of ex-servicemen upto 21 years of age	1,000/-pm

Sl.No.	Grants	Amount (in ₹)
10.	Vocational Trg Grant for Widows	20,000/-
	(Applicable to widows of Pensioner/Non-Pen. upto	(One Time)
	Hav. Rank)	

2. Treatment of Listed Serious Diseases:

Serious Diseases (Listed only) Grant

- Angioplasty
- Angiography
- **CABG**
- OH Surgery
- Valve Replacement
- Pacemaker Implant
- Renal implant
- Prostate Surgery
- Joint Replacement
- Cerebral Stoke
- Other Diseases: Where more than ₹ 1.00 lac has been spent on treatment

75%/90% of total expenditure (Officer and PBOR respectively). Upto a maximum of 1.25 lac.

75%/90% of total expenditure (Officer and PBOR respectively). Upto a maximum of 75,000/- per Financial Year only.

- Dialysis
- Cancer

3. Financial assistance to institutions involved in rehabilitation of disabled ESM:

Ser.	Organization	Quantum of Aid/Grant	
(a)) Paraplegic Rehabilitation Centres	Establishment Cost Inmate	
	(i) Kirkee	₹ 1.20 crore/- pa 30,000/-	
(ii) Mohali		w.e.f. April 2016 pa per inmate	
	Provides to ESM who have lost their limbs while on active service.	₹ 10,00,000/- pa	
		(w.e.f. April, 2015)	
(b)	All India Gorkha Ex-Servicemen Welfare	₹ 12,00,000/-pa	
	Association, Dehradun.		
(c)	Cheshire Homes	₹ 9,000/-pa per inmate	
	(i) Lucknow		
	(ii) Dehradun		
	(iii) Delhi		

Ser. Organization

Quantum of Aid/Grant

- (d) War Memorial Hostels- There are 36 ₹ 1,350/- per month per child WWHs which provide shelter to the children of War Widows/War disabled, attributable and non-attributable cases.
- 4. Modified Scooter Grant: Rupees 57,500/- provided to those ESM, who are disabled after service with a disability of 50% or more and who are not covered under the scheme of AG's Branch of IHQ of Ministry of Defence (Army Navy and Air Force).
- 5. Prime Minister's Scholarship Scheme: To support higher technical/professional education of dependent wards/widows of ex-servicemen and Ex-Indian Coast Guards, the scheme was introduced in the year 2006. 5500 scholarships are being awarded annually under this scheme to wards of Ex-servicemen/widows to be shared equally between boys and girls. The rates of Scholarship are as follows:—
 - (a) ₹ 2,000/- per month for boys.
 - (b) ₹ 2,250/- per month for girls.
 - 6. Reservation for ESM in Central Government:
 - (a) Central Government Ministries/Departments:
 - (i) 10% Direct recruitment posts upto the level of Asst. Comdt. in CAPF.
 - (ii) 10% Direct recruitment posts in Group 'C'.
 - (iii) 20% Direct recruitment posts in Group 'D'.
 - (b) Central Public Sector Enterprises
 - (i) 14.5% in Group 'C' Posts Including 4.5% for Disabled ESM and dependents of those killed in action.
 - (c) Nationalized Bank
 - (i) 14.5% in Group 'C' Posts Including 4.5% for Disabled ESM and dependents of those killed in action.
 - 7. Resettlement Training: An option to undergo resettlement courses in reputed institutes pan India is provided to Officers, JCOs/OR and retired personnel's

through the office of DGR to enhance their educational qualifications and increase employment options post retirement. An exemption of 100% of the course fees is given to JCOs/ORs and 60% to officers. The exempted amount against the course fees is paid by the office of DGR.

Reservation in Allotment of Oil Product Agencies Under 8% Defence Quota: The Ministry of Petroleum and Natural Gas has reserved 8% quota for LPG Distributorship and Petrol/Diesel Retail Outlets for armed forces personnel, Central/State Government employees, Central/State PSU employees and CAPF. This reservation is applicable to widows/dependents of those members of Armed Forces who died in war or in harness due to attributable or aggravated causes to Military Service. The eligibility certificate for the above distributorship is issued by the office of DGR. Detailed guidelines have been hosted on the DGR website www.dgrindia.com. The eligibility criteria, application forms and other details of the schemes are given in www.dgrindia.com website.

9. Self Employment Options:

- (a) ESM Coal Loading and Transportation Scheme: Based on a MoU signed between CIL and DGR on 12 December, 2013, this scheme involves formation and running of a coal loading and transportation company which is formed by ex-servicemen officers against demand by Coal Subsidiaries. The said company is registered as a Private Limited Company and carries out loading and transportation work at a designated site. It initially commences operations with 1 pay loader and 10 tippers which subsequently increases to maximum of 4 Pay loaders and 40 Tippers. All pay loaders are owned by the ESM Company.
- (b) Tipper Attachment Scheme: This scheme is linked with the ESM Coal Loading and Transportation Scheme run under the aegis of DGR. Retired JCOs/OR/Widows/Dependents who have registered for the said scheme are required to attach a tipper truck with the above company. Ex-servicemen JCOs/OR pay the seed money to procure the tipper.
- (c) Management of CNG Station: DGR has tie up with IGL to operate Company Owned and Company Operated CNG stations of Indraprastha Gas Limited (IGL) in NCR and Delhi by ex-servicemen officers. Retired defence officers who have registered for the said scheme are sponsored to IGL for interview. On selection, the officer is contracted for management of a CNG station on a yearly contractual basis for a maximum period of five years. The scheme is presently operational in Delhi/NCR and Pune.

- (d) Management of Company Owned Company Operated Retail Outlets: Retired defence officers who have registered for the said scheme are sponsored to concerned oil company for interview to manage the COCO retail outlet of the concerned oil company. On selection, the officer is contracted for management of the retail outlet on a contractual basis for a maximum period of three years. The scheme is operational in Pan India.
- (e) Management of Mother Dairy Booths/Safal Outlets: Retired JCOs/ NCOs who have registered for the said scheme are sponsored to Mother Dairy Corporation for interview to manage their milk booths/Safal outlets in Delhi and NCR area. An initial training for the selected candidates is provided by Mother Dairy.
- Children Education Concession: Children's Educational Concession is given to the wards of Armed Forces Personnel killed/missing/permanently disabled in various operations.

11. Travel Concessions:

- (a) Rail Concession: Kirti and Shaurya Chakra Gallantry Awardees and their widows are provided with First Class/AC-II Tier Complimentary Card Pass along with one companion in all express/mail trains except Rajdhani and Shatabadi Express trains. Awardees and widows of posthumous awardees of PVC, MVC, VrC and Ashok Chakra are entitled to travel by Shatabadi and Rajdhani Express trains. War Widows and Widows of Defence personnel killed in action against terrorists and extremists are facilitated with 75% concession for travel in 2nd class Mail/Express trains.
- (b) Air Travel Concession: Recipients of Level-I and Level-II Gallantry Awards, Pre-Independence Awards Level-I and Level-II, War disabled officers of 1962, 1965, 1971 war and Kargil war and war widows of Indian Armed Forces Personnel killed in action are eligible for 75% concession in normal economy class INR fare for travel in domestic flights by Air India.
- 12. Telephone Concession: The Chakra Series Gallantry Award Winners, War Widows and Disabled Soldiers get exemption from registration charges, installation charges including full and 50% concession in rental charges. They are also given priority under NON-OYT Special category for release of telephone connection.